



2026:AHC:20827

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1262 of 2026

Si Satish Kumar Mishra And 113 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Manoj Kumar Pandey, learned counsel for the petitioner and Shri Arun Tandon, learned Standing Counsel for the respondents.

2. Shri Manoj Kumar Pandey, learned counsel for the writ petitioners seeks withdrawal of the writ petition on behalf of the writ petitioner nos. 23, 43, 45, 47, 48, 82, 113 and 114 on the ground with a liberty to file writ petition before the Court having territorial jurisdiction over the matter. Thus, the writ petition is dismissed, liberty is accorded to writ petitioner nos. 23, 43, 45, 47, 48, 82, 113 and 114 to approach the Court having territorial jurisdiction over the matter.

3. In the present case, petitioner's contention is that the period spent on training in the Police Department can be counted for grant of third promotional pay scale/ grade pay of Rs. 4600/-.

4. Petitioners state that this particular issue had been examined by this Court in Writ Petition No.24910 of 2006 and the said writ petition had been allowed with the following observations-

"Thus, for the reasons stated above, the respondents are not justified in not counting the period spent in training for the purposes of calculating 24 years of service for grant of promotional pay scale to the petitioner. The writ petition is allowed with a direction to the respondents to count the training period of the petitioner for the purposes of granting second promotional pay scale."

5. Record in question further reflects that against the said Special Appeal had been preferred, and during pendency of Special Appeal, it appears that the State Government has accepted the aforesaid claim and has proceeded to

issue Government Order dated 21.07.2011. Thereafter the Special Appeal Bench keeping in view the aforesaid Government Order dated 21.07.2011 has proceeded to pass order rendering the Special Appeal infructuous. Armed with the aforesaid facts and circumstances, the petitioner has rushed to this Court, contending therein that he is entitled to the benefit of the Government Orders dated 21.7.2011, 17.3.2012, 26.8.2015, 3.3.2015 and 5.11.2014.

6. In such a situation and in this background, the respondents are directed to consider the request of the petitioner and take appropriate decision in accordance with law by means of reasoned and speaking order within a period of eight weeks from the date of receipt of a certified copy of this order.

7. Writ petition stands ***disposed off*** accordingly.

January 30, 2026
Ashu

(Vikas Budhwar,J.)